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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 98 OF 2025

IN

ORIGINAL APPLICATION NO. 1202 OF 2024

IN THE MATTER OF:

News Item titled "E. Coli traces of bleaching powder found in Greater Noida housing society water samples" appearing in the Indian Express dated 13.09.2024.

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1.	Reply on behalf of Central Pollution Control Board (CPCB) i.e, Respondent No. 3 in compliance to Hon'ble NGT order dated 24.07.2025, in MA No. 98/2025 in O.A No. 1202/2024.	

Srinivas Vishven

(Filed by Adv. Srinivas Vishven)
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 27.10.2025

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**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD
i.e. RESPONDENT NO. 3,**

1. That, the Hon'ble National Green Tribunal Principal Bench (hereinafter referred to as "Hon'ble NGT") vide order dated 24.07.2025 in Miscellaneous Application (hereinafter referred to as "MA"), impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as Respondent No. 3 and sought the response/reply in the instant matter. Thereby, the reply is made in this instant OA as detailed in succeeding paragraphs.
2. That the OA 1202 of 2024 was disposed of by Hon'ble Tribunal by order dated 28.01.2025 directing for recovery of environmental compensations which had been imposed by UPPCB. The present MA has been filed on behalf of the Corporate Debtor company to recall that order.
3. That CPCB is a statutory Board constituted under the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as



“water Act, 1974”); the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as “Air Act, 1981) and the Environment (Protection) Act, 1986.

4. That the averments in made Para 1 to 3 are relates to the present appeal filed under Section 18(1) of the NGT Act, 2010 seeking modifications in impugned order dated 28.01.2025 in O.A. No. 1202 of 2024 which are matters of record and do not warrant any specific response from the Answering Respondent.
5. That the averments made in Para 4 relates to the legal issues raised by the impugned order and need no comment from the Answering Respondent.
6. That the averments made in Para 5 (a-dd) pertains to the brief facts related to the Corporate Insolvency Resolution Proceedings (CIRP) of the Corporate Debtor company, the orders passed by the various fora in relation to the same and brief facts related to the impugned order. The contents are matters of record and do not call for any specific comment from the Answering Respondent.
7. That the averments made in Para6 (a-w) are about various grounds submitted by the Appellant against the impugned order and need no comments from this Answering Respondent.
8. That the averments made in Para 7 states that the present application be allowed by Hon’ble NGT and suitable directions be passed to set aside/recall the impugned order and need no comments from this Answering Respondent.



9. That the averments made in Prayers (a to b) relates to the prayers submitted by the Petitioner and need no comments from this Answering Respondent.
10. That, the Answering Respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
11. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.




(Nazimuddin)
Scientist 'F'
Central Pollution Control Board
27.10.2025

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AFFIDAVIT

I, **Nazimuddin** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

नाज़िमउद्दोन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

27 OCT 2025

Verified at New Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



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DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

27 OCT 2025